



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

---

No. 9] HYDERABAD, MONDAY, MAY 9, 2016

---

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 5th May, 2016 and the said assent is hereby first published on the 9th May, 2016 in the Telangana Gazette for general information.

**ACT No. 9 OF 2016**

**AN ACT FURTHER TO AMEND THE TELANGANA  
VALUE ADDED TAX ACT, 2005.**

Be it enacted by the Legislature of the State of Telangana in the Sixty- Seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Value Added Tax (Amendment) Act, 2016.

Short title  
and  
commence-  
ment.

Amend-  
ment of  
Schedule -VI  
Act 5 of  
2005.

(2) It shall be deemed to have come into force with effect on and from the 17th January, 2015.

2. In the Telangana Value Added Tax Act, 2005, in Schedule - VI,--

(i) in Column No. 4, against item No. 2, for the figure "31%", the figure "35.20%" shall be substituted ;

(ii) in Column No. 4, against item No. 5, for the figure "22.25%", the figure "27%" shall be substituted.

**A. SANTHOSH REDDY,**

Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.